

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.61/94

Dt. of order: 23.1.1995

Bhag Chand & Ors.

: Petitioners

Vs.

S.B.Mathur & Ors.

: Respondents

Mr.Chandrabhan

: Brief Holder of Mr.R.N.Mathur
counsel for petitioners.

Mr.Manish Bhandari

: Counsel for respondents

CORAM:

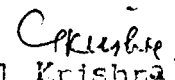
Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.GOPAL KRISHNA, MEMBER(JUDL.).

This is a contempt petition stating therein that the names of the petitioners were not considered for transfer on the post of Cleaner on the ground that they have crossed the prescribed age of 30 years. It is further stated that the respondents ~~was~~ denied the change of category even after the directions of this Tribunal in O.A. No.538/89 decided on 27.1.94 directing the respondents Nos.1 to 4 to consider the petitioners for transfer to the post of Cleaners, etc. in terms of the Railway Board's letter dated 13.5.1990. It was also directed to the respondents that the applicants shall be entitled to all consequential benefits. The learned counsel for the respondents stated that no post of Cleaner is lying vacant and at this stage the petitioners cannot be given the transfer. However, he has given an assurance that as and when vacancies ⁱⁿ ~~is~~ the post of Cleaners would arise, the case of the petitioners would be considered for relaxation of age limit for the purpose of transfer to the post of Cleaners. In such circumstances it would not be just and proper to hold that the respondents are wilfully disobeying the directions of this Tribunal. Keeping in view the assurance given by the learned counsel for the respondents, the contempt proceedings are dropped and notices issued are discharged.


(O.P.Sharma)
Member(A).


(Gopal Krishna)
Member(J).